2219 Punjab High Court Judgement re Governor's

NOTIFICATIONS UNDER THE INDUSTRIAL DISPUTES ACT, 1947

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOY-MENT AND REHABILITATION (SHRI S. C. JAMIR): Sir, I beg to lay on the Table—

(i) a copy of the West Bengal Government Notification No. 1300-IR/IR/IA-I(A) 64 Pt., dated the 2nd March, 1968 under sub-section (3) of section 40 of the Industrial Disputes Act, 1947, together with a statement showing the reasons for the delay in laying it on the Table. [Placed in Library. See No. LT-1242|68.]

(ii) a copy of the West Bengal Government Notification No. 3089-IR/IR/IR-4 65 dated the 7th July, 1967, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947, together with a statement showing the reasons for the delay in laying it on the Table; and. [Placed in Library. See No. LT-1244[68.]

(iii) a copy of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment) Notification S.O. No. 1471, dated the 10th April, 1968, together with the Hindi version thereof, under sub-section (3) of section 40 of the Industrial Disputes Act, 1947.

[Placed in Library. See for (i) to (iii). See No. LT-1243[68.]

GOVERNMENT OF WEST BENGAL (FINANCE DEPARTMENT) NOTIFICATIONS

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Sir, I beg to lay on the Table, under clause (5) of article 320 of the Constitution, a copy each of the following Notifications, issued by the Government of West Bengal (Finance Department), together with Explanatory Notes thereon:—

(i) Notification No. 114-F, dated the 12th January, 1967.

[10 MAY 1968] Ordinance about Punjab 2220 Assembly Session

(ii) Notification No. 314-F, dated the 6th September, 1967.

(iii) Notification No. 3654-F, dated the 23rd October, 1967.

(iv) Notification No. 3655-F, dated the 23rd October, 1967.

(v) Notification No. 4300-F, dated the 19th December, 1967.

[Placed in Library. See No. LT-1283|68.]

STATEMENT BY DEPUTY RPIME MINISTER RE. GOVERNMENT DECI-SIONS ON CERTAIN RECOMMEN-DATIONS OF THE ADMINISTRA-TIVE REFORMS COMMISSION

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIA-MENTARY AFFAIRS AND COM-MUNICATIONS (SHRI I. K. GUJ-RAL): Sir, on behalf of the Deputy Prime Minister, I beg to lay on the Table a statement of decisions of Government on certain recommendations of the Administrative Reforms Commission in their Report on 'Public Sector Undertakings. Placed in Library. See No. LT-1268[68.]

RE JUDGEMENT OF THE PUN-JAB HIGH COURT ON THE ISSUE OF GOVERNOR'S ORDINANCE ABOUT PUNJAB ASSEMBLY'S BUDGET SESSION

SHRI BHUPESH GUPTA (West Bengal): Sir, I want to draw your attention to the Punjab High Court's judgment on the Ordinance. You know that the Punjah Governor issued an Ordinance in order to rush through the Budget and conduct the Assembly session disregarding the Speaker and his power and enabling the Deputy Speaker to do something and so on. The Ordinance became the subject-matter of great constitutional controversy. We in this House said that the Ordinance was invalid, The Punjab High Court, our latest information is, has held that to be ultra vires of the Constitution.